

Central Administrative Tribunal  
Principal Bench

O.A.No.981/97  
M.A.No.1026/97

(11)

Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this the 6th day of January, 1998

1. Shri M.L.Salhotra  
s/o late Shri S.R.Salhotra  
r/o quarter No.A-265, Moti Bagh-I  
New Delhi - 110 021.

2. Miss Geeta Rani  
D/o Shri M.L.Salhotra  
r/o Quarter No.A-265, Moti Bagh-I  
New Delhi - 110 021. .... Applicants

(None)

Vs.

1. Union of India  
through the Secretary  
Ministry of Housing & Works  
Nirman Bhawan  
New Delhi - 110 011.

2. Directorate of Estates  
Nirman Bhawan  
New Delhi - 110 011.

3. Estate Officer  
Nirman Bhawan  
New Delhi - 110 011.

4. The Secretary  
Land & Building Department  
Delhi Administration  
Vikas Bhawan, I.P.Estate  
New Delhi. .... Respondents

(By Shri S.Mohd. Arif, Advocate)

O R D E R (Oral)

None had appeared for the applicant on the previous occasion. Today also none has appeared on behalf of the applicant. In the circumstances, the OA is dismissed for default and non-prosecution.

*R.K.Ahooja*  
(R.K.AHOOJA)  
MEMBER(A)

/rao/